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CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O. A. No. 260/00888 OF 2015

Cuttack, this the 15th day of December, 2015

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)**

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Akshaya Kumar Sahoo, aged about 35 years, S/o Late Baidhar Sahoo, Vill/PO – Nimapada, P.S. Singla, District- Balasore, presently working as GDSBPM I/C, Nimapada B.O. in account with Ilda S.O., District- Balasore.

...Applicant

By the Advocate-M/s. D.K. Mohanty, S. Nayak

-VERSUS-

Union of India Represented through

1. Secretary-Director General of Posts, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi-110001.
2. Chief Postmaster General, Orissa Circle, Bhubaneswar, District Khurda-751001.
3. The Superintendent of Post Office, Balasore Division, Balasore – 756 001.
4. Inspector of Posts, Jaleswar East Sub Division, Jaleswar, District Balasore- 756 032.

...Respondents

By the Advocate-Mr. A.K. Mohapatra

ORDER (Oral)

A. K.PATNAIK, MEMBER (J):

Heard Mr. D.K. Mohanty, Ld. Counsel appearing for the Applicant and Mr. A.K. Mohapatra, Ld. ACGSC, appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 with a prayer to direct the Respondents especially Respondent No.3 to permanently absorb/allow him to continue as GDSBPM, Nimpada B.O. in account with Ilda S.O. under Jaleswar H.O.

3. Mr. Mohanty, Ld. Counsel submitted that due to non-consideration of the case of the applicant for the aforesaid relief, he submitted a representation dated 22.08.2015 (Annexure-A/7) before the Respondent No.2. It has further been submitted that till date no response has been received by the applicant on his representation. Hence, the applicant has filed this O.A. with the prayer as aforesaid.

4. Since the representation submitted by the applicant is stated to be pending, at this stage, without entering into the merit of the matter, we would direct Respondent No.2 to consider the representation dated 22.08.2015 (Annexure-A/7) and dispose of the same with a reasoned and speaking order to be communicated to the applicant within a period of three

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months from the date of receipt of copy of this order. Though we have not expressed any opinion on the merit of the case, we make it clear that all the points raised in the representation will be kept open for the Respondents for consideration as per the extant rules, regulations and law in force. However, it is ordered that status quo as on date so far the continuance of the applicant is concerned will be maintained until the representation is considered and disposed of.

5. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by Mr. D.K. Mohanty, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No.2 by Speed Post for which Mr. Mohanty undertakes to file the postal requisites by 21.12.2015.


(R.C.MISRA)
MEMBER (A)


(A.K.PATNAIK)
MEMBER(J)

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